

U.G.C. (FITNESS OF CERTAIN UNIVERSITIES/INSTITUTIONS FOR GRANT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Arvind Netam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956:—

- (i) The University Grants Commission (Fitness of Certain Universities for Grant) Amendment Rules, 1975, published in Notification No. G.S.R. 856 in Gazette of India dated the 12th July, 1975.
- (ii) The University Grants Commission (Fitness of Institutions for Grant) Rules, 1975, published in Notification No. G.S.R. 857 in Gazette of India dated the 12th July, 1975.

[Placed in Library. See No. LT-9889/75].

REVIEW AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA, LTD. NEW DELHI FOR 1973-74 AND ANNUAL REPORT OF RAJASTHAN STATE AGRO INDUSTRIES CORPORATION LTD., JAIPUR FOR 1973-74 AND AUDITED ACCOUNTS ETC. THEREOF

SHRI SHAH NAWAZ KHAN: On behalf of Shri Prabhudas Patel, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1973-74.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi for the year 1973-74 along with

the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9890/75].

ANNUAL REPORTS AND AUDITED ACCOUNTS, ETC MAZAGON DOCK LTD. BOMBAY AND GOA SHIPYARD LTD., VASCODA-GAMA, GOA FOR 1973-74

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Goa Shipyard Limited, Vascoda-Gama, Goa for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9891/75].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963

PROF D. P. CHATTOPADHYAYA: On behalf of Shri Vishwanath Pratap Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (8) of section 17

of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Inorganic Chemicals (Inspection) Amendment (Amending) Rules, 1975, published in Notification No. S.O. 1813 in Gazette of India dated the 14th June, 1975.
- (2) The Export of Inorganic Chemicals (Inspection) Amendment (Second Amending) Rules, 1975, published in Notification No. S.O. 1814 in Gazette of India dated the 14th June, 1975.
- (3) The Export of Carpets (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1815 in Gazette of India dated the 14th June, 1975.
- (4) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1975 published in Notification No. S.O. 1893 in Gazette of India dated the 21st June, 1975.
- (5) The Export of Dried Shark Fins and Dried Fish Maws (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1894 in Gazette of India dated the 21st June, 1975.
- (6) The Export of Stainless Steel Utensils (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1894 in Gazette of India dated the 28th June, 1975.
- (7) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1975 published in Notification No. S.O. 1995 in Gazette of India dated the 28th June, 1975.

- (8) The Export of Steel Trunks (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 1996 in Gazette of India dated the 28th June, 1975.
- (9) The Export of Minerals and Ores group-I (Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2073 in Gazette of India dated the 5th July, 1975.
- (10) The Export of Electric Fan (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2269 in Gazette of India dated the 19th July, 1975.
- (11) The Export of Carpet (Quality Control and Inspection) Amendment Rules, 1975, published in Notification No. S.O. 2272 in Gazette of India dated the 19th July, 1975.

[Placed in Library. See No. LT-9892/75].

COAL MINES (LABOUR WELFARE FUND 1ST AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

- (1) A copy of the Coal Mines (Labour Welfare Fund First Amendment) Rules, 1975, (Hindi and English versions) published in Notification No. G.S.R. 475 in Gazette of India dated the 12th April 1975, under sub-section (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-9893/75.]